CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE BENCH

Second Floor, Commercial Complex, Indiranagar, Bangalore-560 038.

Dated: - 28 MAR 1994

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| APPLICATION NUMBER: | 818 of 1993. |
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APPLICANTS:

RESPONDENTS:

Sri.Raja Rao y/s. To.

Secretary, M/o Railways, NDelhi & Ors.

- Sri.G.K.Krasimha Moorthy, Advocate,No.25,Ist Phase, l. First Cross, Teachers Colony, Bangalore-560 078.
- 2. The Chief Personnel Officer. Wheel and Axle Plant, Yelahanka, Bangalore-560 054.
- 3. Sri.A.N. Venugopala Gowda, Advocate, No. 8/2, Upstairs, R.V.Road, Bangalore-4.

Subject: Forwarding of copies of the Orders passed by the Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/ STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above mentioned application(s) on 17th March.1994.

Issued

CENTRAL ADMINISTRATIVE TRIBUNAL

BANGALORE BENCH

ORIGINAL APPLICATION No.818/93.

THURSDAY, THIS THE 17TH DAY OF MARCH. 1994.

SHRI JUSTICE P.K. SHYAMSUNDAR .. VICE CHAIRMAN
SHRI V. RAMAKRISHNAN .. MEMBER (A)

Raja Rao, Working as Serang Gr.II, in the BRI/WAP (Wheel & Axle Plant), Yelahanka Bangalore - 560 064.

Applicant

(By Advocate Shri G.K. Narasimha Moorthy)

Vs.

- Union of India through the Secretary, Ministry of Railways, 'Rail Bhavan', New Delhi.
- General Manager,
 Wheel & Axle Plant,
 Yelahanka, Bangalore-64.
- Chief Personnel Officer, Wheel & Axle Plant, Yelahanka, Bangalore-64.

Respondents

(By Advocate Shri A.N. Venugopal)
Standing Counsel for the Railways

DRDER

Shri V. Ramakrishnan, Member (A).

Artisan in the Railways. He joined as Skilled Gr.II in the trade Serang in 1987 and was promoted as Skilled Gr.II Serang on 8.8.1989. He is aggrieved by the action of the Railways in changing the pattern of promoting to higher level only persons belonging to the concerned trade and by preparing a combined seniority list of Civil Engineering Artisans by bringing together various trades vide their communication dated 19.3.1993 as at



Annexure—A1. He contents that this integration has denied him the promotion opportunity which was due to him to the next higher level of Skilled Gr.I. The applicant wants us interalia to quash the combined seniority list as at Annexure—A1 and also to issue a direction to the Rail ways to promote him to Gr.I skilled worker.

- 2. We admit this application and proceed to dispose off the case on merits.
- 3. We have heard Shri Nadasimha Moorthy, the learned counsel for the applicant as also Shri N.N. Venugopal, the learned standing counsel for the Railways.
- We find that the Rail ways had taken a conscious decision Δ. to prepare a combined semiorit, list of persons belonging to the various trades for the reason that the previous practice of filling up vacancies in the ligher level through persons belonging only 🎾 to the concerned traiss had resulted in limited promotional opportunities in some trade; and has led to certain distortions. Accordingly, a decision was taker in March, 1993 to provide available promotional opportunities to the skilled staff of all the trades based on their combined seniority and their promotions would take place depending upon their position in their respective level. The combined seniority list based on this principle was circulated by Annexure-A1 dated 19.3.1993. We, hot ever, not ce from Annexure-A10 that there were two posts of Skilled Gr.I fee the trade of Serang which were available prior to issue of Annexure-A1. According to the then Recruitment Rules, the appl cant who had become Skilled Gr.II Serang in August, 1989 wa: number wo in the seniority list of Serang and was eligible to be considered for promotion as Skilled Gr.I after

three years, i.e., August, 1992, as where were two vacancies at the level of Skilled Gr.I Serang of which one was filled up by the former for the former of the former has immediate senior. The Railways, however, did not take any action to assess the suitability of the applicant for promotion to the post of Skilled Gr.I Sarang presumably on the ground that they were contemplating to introduce the revised policy of combining the various trades by having a common seniority list.

in August, 1992, i.e., well before the revision of the rules in March,93 providing for a combined seniority list of persons belonging to various trades, the applicant had a right to be considered against such a vacancy when he became eligible in August, 1992. The Railways were in an error in not taking action as per the then existing rules, by holding back the promotion and subsequently pushing down his seniority position on the basis of the revised policy. It is well prior settled law that vacancies in the promotion post accruing/to the amended rules have to be filled in accordance with the unamended rules. We may refer to the Supreme Court decision in the case of Y.V. Rangaiah & Others Va. J. Srinivasa Rao & Others decided on 24.3.1983 reported in 1983 Supreme Court Cases (L&S) 382 and with advantage reproduce the head note.

"Labour and Services - Seniority and promotion -Panel for promotion - Delay in preparing, resulting in deprivation of chances of promotion - Panel not prepared within the time stipulated in rules and instead drawn up after amendment of the rules for promotion - Amendment dispensing with the original provision for considering L.D.Cs. along with U.D.Cs. for promotion - Consequently promotional chances of the eligible L.D.Cs. adversely affected and they were supersed/by their juniors in the panel prepared in accordance with the amendment - Held, vacancies in the promotional posts occurring prior to the amendment have to be filled up in accordance with the unamended rules - Hence the panel prepared for filling those vacancies under the amended rules set aside and fresh panel under the old rules directed to be prepared -A.P. Registration and Subordinate Service Rules. Rule 4(a) (1)(i) & (a)(2) and its amendment by G.O. Ms. No. 265-Revenue (UI), dated March 22, 1977.



- for In view of this position, the applicant had a legal right to be considered for promotion to the next higher grade of Skilled Gr.I after 8.7.1992 when he had put in the requisite eligibility service in the lower level of Gr.II.
- 7. We, accordingly, direct the Rablways to consider the applicant's suitability for promotion to the skilled Gr.I as in August, 1992 and if he is found suitable take further action on the basis of such assessment. As regards the prayer of the applicant to quash the senicrity list as in Annexure-A1, which reflects the new policy of the Failways, we see no reason to do so, as this will have prospective affect and apply to vacancies arising after 19.3.1993. However, it after consideration the applicant is found fit for promotion to the level of Skilled Gr.I Sarang in August, 1992, and he should be promoted to that level and his seniority will be shown at the level of Skilled Gr.I and not as in Skilled Gr.II in the combined seniority list as at Annexure-A1.
- 8. With this abservation, we dispose off this application with no order as to absta.

1110- Sd-

(V. RAMAKRISHNAN) MEMBER (A) .sd

(P.K.SHYAMSUNDAR)
VICE CHAIRMAN

psp.

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